

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. IA/1513/2024 C.P. (IB)/461(MB)2021

IN THE MATTER OF

Meena Sakariya

... Petitioner

Vs

HReck Engineers Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

IA 1513 of 2024- The prayer in the Application is for extension of CIRP by 45 days i.e. from 21.03.2024 to 04.05.2024. The Ld. Counsel for the Applicant submits that the Plan received is already at consideration before the CoC and the request for extension has also been approved by CoC with 94.76% voting. In view of the submissions made, the prayer is allowed. Accordingly, the IA is **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/